

and 1994-95 (1-4-1994 to 30-9-1994) was as follows:—

Year	Graduate Placement	Total Placement
1992-93	2367	31700
1993-94	2085	29540
1994-95 (1-4-94 to 30-9-94)	886	8902

(c) No, Sir.

(d) Does not arise.

रोजगार आश्वासन योजना के अधीन गुजरात में पंजीकृत और नियोजित व्यक्ति

801. श्री अन्नतराय देवशंकर दवे: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) 2 अक्टूबर, 1994 को शुरू की गयी रोजगार आश्वासन योजना के अधीन गुजरात राज्य में अब तक कितने व्यक्तियों को पंजीकृत और नियोजित किया गया है ;

(ख) राज्य सरकार द्वारा कितनी धनराशि खर्च की गयी और इस संबंध में अब तक क्या टोप उपलब्धियां प्राप्त हुई हैं ; और

(ग) इस योजना के अधीन राज्य सरकार अपने वर्ष कितने अतिरिक्त व्यक्तियों को रोजगार दिलाने का विचार रखती है और इस संबंध में राज्य सरकार द्वारा कितनी धनराशि खर्च किए जाने की संभावना है ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी० ए० संगमा) : (क) और (ख) 30-11-1994 की स्थिति के अनुसार गुजरात राज्य में रोजगार आश्वासन योजना (रो०आ०यो०) के तहत 207327 व्यक्ति पंजीकृत किये गए हैं ।

1993-94 के दौरान राज्य सरकार को 606.25 लाख रु० की राशि रिलीज की गई जिसमें से राज्य सरकार ने

146.21 लाख रुपये का व्यय सूचित किया है जिससे रोजगार के 6.75 लाख श्रमदिवस सृजित हुए । 1994-95 के दौरान गुजरात सरकार को 2425.00 लाख रु० रिलीज किये गए जिसमें से राज्य ने अब तक 208.74 लाख रुपये का व्यय सूचित किया है जिससे रोजगार के 5.76 लाख श्रम दिवस सृजित हुए ।

(ग) रोजगार आश्वासन योजन के तहत रोजगार दिए जाने वाले व्यक्तियों की संख्या तथा इस योजना के तहत होने वाला व्यय आगामी वर्ष की कार्य भाग पर निर्भर करेगा ।

Persons absorbed in service Through Employment Exchanges

802. SHRI JOYANTA ROY : SHRI AJIT P. K. JOGI:

Will the Minister of LABOUR be pleased to refer to the answer to Unstarred Question 1856 given in Rajya Sabha on 8th August, 1994 and st?

(a) the total number of persons absorbed in service, State-wise, through Employment Exchanges during the year 1990, 1991, 1992, 1993 and 1994; and

(b) what are the other details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR

(ii) P. A. SANGMA: (a) and (b) Information is furnished in the statement enclosed.

Statement 1

Number of Placements made by the employment exchanges in the country during the year 1990, 1991, 1992, 1993 and 1994 (January-September).

(In thousands)

State/Union Territory	Placements made during the year				
	1990	1991	1992	1993 (Jan-Sept)**	1994
1	2	3	4	5	6
States					
Andhra Pradesh	18.3	15.4	19.1	16.0	6.4
Arunachal Pradesh		Neg.	Neg	0.1	Neg
Assam	4.8	4.0	2.7	2.8	1.5
Bihar	16.1	13.0	13.3	14.3	8.6
Goa	0.8	0.8	1.0	0.6	0.3
Gujarat	16.2	16.2	24.9	28.1	18.4
Haryana	7.1	7.3	3.6	4.5	2.7
Himachal Pradesh	6.1	3.8	5.3	4.3	3.0
Jammu & Kashmir	0.5	0.7	0.3	1.2	0.4
Karnataka	8.2	14.1	10.5	15.6	13.8
Kerala	15.4	16.1	15.6	16.6	13.4
Madhya Pradesh	21.3	14.9	13.1	18.	15.2
Maharashtra	27.9	29.6	26.9	25.6	18.6
Manipur	0.3	0.1	0.1	0.3	0.2
Meghalaya	0.6	0.5	0.5	0.2	0.1
Mizoram	1.0	0.8	0.8	0.9	0.2
Nagaland	0.4	0.2	0.3	0.1	0.1
Orissa	12.3	7.6	7.1	4.8	3.1
Punjab	4.8	6.4	5.1	3.9	2.3
Rajasthan	7.6	11.1	12.4	9.0	5.0
Sikkim					
Tamilnadu	40.2	38.6	30.2	24.0	10.5
Tripura	0.8	0.4	0.9	2.5	0.2
Uttar Pradesh	19.0	17.4	18.9	14.9	6.9
West Bengal	9.1	9.7	7.4	6.5	4.6

1	2	3	4	5	6
<i>Union Territories</i>					
Andaman & Nicobar Islands	0.7	0.5	0.6	0.5	0.4
Chandigarh	1.3	1.3	1.1	1.0	0.9
Dadra & Nagar Haveli	..	0.1	0.1	Neg.	0.1
Delhi	23.4	21.0	16.8	14.4	10.1
Daman & Diu	..	Neg	Neg	0.1	Neg
Lakshadweep	0.2	0.1	0.1	0.2	0.2
Pondicherry	0.3	0.3	0.3	0.5	0.2
TOTALS	264.5	253.0	238.7	231.4	147.6

- NOTE:— 1. *No Employment Exchange is functioning in this State.
 2. **Latest available.
 3. —Nil
 4. Neg. Negligible.
 5. Figures may not add upto total due to rounding off.

Definition of Workman under Industrial Disputes

803. SHRI N. GIRI PRASAD :

SHRI CHATURANAN MISHRA:

Will the Minister of LA3OUR be pleased to state:

(a) whether it is a fact that the Industrial Disputes Act was amended in 1952 inserting the words "Unskilled", "Skilled" "operational etc. in the definition of "workman" under Section 2 (S) of the Act;

(b) if so, what is the scope- of the applicability of the word "Operational,

(c) whether the word 'Operational" is wide enough to cover all those who are doing operational work including sales promotion; and

(d) if so, the details there of?

THE MINISTER OF STATE OF THE MINISTRY OF LAEOUR (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) to (d) No specific judicial pronouncement is available on the scope of applicability of the word "Operational" in section 2 (s) of the Industrial Disputes Act, 1947.

Industrial Disputes Act applicable to sales promotion employees

804. SHRI N. GIRI PRASAD:

SHRI CHATURANAN MISHRA:

Will the Minister of LABOUR be pleased to state:

(a) whether it h a fact that Section 24 of the amending Industrial Disputes Act 46 of 1932 had soaght to delete/omit Section 6 (2) of the Sales Promotion Employess Act thereby making the provisions of the industrial Disputes Act applicable to all sales promotion employees;

(b) if so, whether it is a fact that this amendment has not been brought into force till date; and

(c) if so, what are the details thereof?